

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. SPECK SYSTEMS LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name Of Corporate Debtor	Speck Systems Limited
2.	Date Of Incorporation Of Corporate Debtor	10-01-1985
3.	Authority Under Which Corporate Debtor Is Incorporated/ Registered	Registrar of Companies, Hyderabad
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Debtor	U29309TG1985PLC005246
5.	Address Of The Registered Office And Principal Office (if Any) Of Corporate Debtor	B-49, ELECTRONICS COMPLEX, KUSHAIGUDA HYDERABAD TELANGANA 500062
6.	Date Of Closure Of Insolvency Resolution Process	04-11-2023
7.	Liquidation Commencement Date Of Corporate Debtor	21-12-2023 (date of receipt of the liquidation order)
8.	Name, Address, Email Address For Correspondence, Telephone Number And The Registration Number Of The Liquidator	K Vatsa Kumar Liquidator- Speck Systems Limited Office Address: c/o Global Insolvency Professionals Private Limited, 8-2-248/A/5/16, Plot No.717, Road No.2, Journalist Colony, Banjara Hills, Hyderabad - 500 034. Email: specksystems.liquidation@gmail.com Phone: 9061640003 IBBI Reg. No. IBBI/IPA-002/IP-N00922/2019-2020/12980
9.	Last Date For Submission Of Claims	20-01-2024
10.	Relevant Forms	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal - Hyderabad Bench II has ordered initiation of liquidation proceedings against Speck Systems Limited vide orders dated 20-12-2023 and that the orders are made available on 21-12-2023.

The stakeholders of **Speck Systems Limited** are hereby called upon to submit their claims or update their claims submitted during the corporate insolvency resolution process, as on the liquidation commencement date, on or before 20-01-2024 to the liquidator at the address mentioned against item 8.

It may be noted that where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-12-2023

Place: Hyderabad

Sd/-

K Vatsa Kumar

Liquidator - Speck Systems Limited

IBBI Reg. No. IBBI/IPA-002/IP-N00922/2019-2020/12980
AFA No. AA2/12980/02/030524/202738 valid till 03.05.2024

K VATSA KUMAR
LIQUIDATOR
SPECK SYSTEMS LIMITED
IBBI Regn. No: IBBI/IPA-002/
IP-N00922/2019-2020/12980
23/12/23